

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST
APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005)

MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No.21(251)/2014-IC

Date: 17.04.2014.

In the matter of

Shri Ashok Kumar Jain,
P-7, Green Park Extension,
New Delhi-110016

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI - 110001

Respondent

Date: 17.04.2014

ORDER

The appellant has filed an appeal on 12.4.2014 received on 16.4.2014 under Section 19 of the RTI Act for not getting the information furnished by the CPIO, the respondent vide letter NO. 21(251)/2014 dated 03.04.2014.

Brief facts of the case:

1. The appellant vide his application dated 10.3.2014 received on 10.3.2014 sought information relating to MCX, Mumbai.
2. The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(251)/2014-IC dated 03.04.2014.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal received on 16.4.2014.
4. I undersigned have been appointed as Appellate Authority in the matter on. After perusal of the facts of the case it appears that no hearing is required in this matter.


24.4.2014

Observation

5. On perusal of the record it appears that the information furnished by the respondent vide letter dated 3.4.2014 is the substantive response for the information asked by the applicant in the original application.
6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per provisions of Act. The appellant is directed to take steps suggested in the reply of respondent. A copy of reply of respondent may kindly be served to the appellant.
7. The appellant may kindly note that since the proceeding has been closed, no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority, he may file second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi 110066 (within 90 days) i.e period as prescribed under the provision of RTI Act, 2005.


(DR. GITA RAWAT) 17-4-14
Joint Secretary & Appellate Authority
Date: 17.04.2014

Copy to:

1. Shri Ashok Kumar Jain, P-7, Green Park Extension, New Delhi-110016
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Law & Justice
(Deptt. of Legal Affairs)
Govt. of India, New Delhi

By Speed Post

FTS-No.21(251)/2014-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

To

Shri Ashok Kumar Jain,
P-7, Green Park Extension,
New Delhi-110 016.

Shastri Bhawan, New Delhi.
Dated 03.04.2014

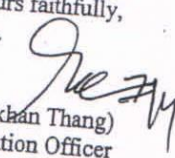
Subject: - Information under RTI Act, 2005.


Sir,

I am to refer to your letter dated 10.03.2014 (received on 10.03.2014) on the subject mentioned above and to say that as per the practice of this Department advices are tendered on the file referred to and same is returned to the concerned Administrative Ministry/Department and form part of their record. Therefore, the requisite information may be obtained from the concerned administrative Department/Ministry.

2. Dr.(Smt.) Gita Rawat, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 408, 'A' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384777, is the Ist Appellate Authority. The period of limitation for filing the Ist Appeal is 30 days.

Yours faithfully,


(K. Ginkhan Thang)
Deputy Secretary & Central Public Information Officer
Tel. No.23384706.


Received
9.4.2014

ANNEXURE-A

FTS No. 1276/14/Adv. A
Department of Legal Affairs
Advice 'A' Section

PUC is an OM FTS 21(251)/2014/C dated 15.03.2014 received on 21.03.2014 from the Implementation Cell forwarding therewith a copy of RTI application dated 10.03.2014 of Shri Ashok Kumar Jain seeking information under the RTI Act, 2005.

2. The Applicant has requested the following information:

- (i) Copies of file noting in related correspondence (Multi Commodity Exchange of India Ltd Mumbai)
- (ii) Copies of Opinion submitted to concerned minister or ministries.
- (iii) Copy of legal Opinion given by our Department in respect to publication of rules and byelaws of (MCX) Mumbai.

3 With regard to information sought by the application, it is submitted that as per the practice of this Department advices are tendered on the file referred to it and same is returned to the concerned administrative Ministry/Department and form part of their record.

4 The above does not appear to be barred under the RTI Act, 2005 and the CAPIO may like to take appropriate action as per the provisions of the RTI Act, 2005.

YdB
25.3.14

BO
RC
26.03.14

Super (L) Adv 'A'

(Signature)
26.03.2014

Implementation cell

(Signature)
(L) Chand Dabaria
Superintendent (Legal)
26.03.2014

By hand/Fax/Speed Post/Regd. Post/Courier

To,
Dr.(Smt.) Gita Rawat,
Joint Secretary & Legal Adviser,
Ministry of Law & Justice, Department of Legal Affairs,
Room No.408 'A' Wing, 4th Floor, Shashtri Bhawan,
New Delhi-110001

Date: 12.04.2014

21 (251) 2014 IC
3.80
16-04-14

SUBJECT: FIRST APPEAL U/S 19 OF THE RIGHT TO INFORMATION ACT, 2005

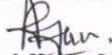
Madam,

1. Name & address of the appellant; : Ashok Kumar Jain, P-7, Green Park Extension New Delhi-110016.
2. Name & address of the Central Public Information Officer against the decision of whom this appeal is being preferred; : CPIO, Ministry of Law & Justice, Govt., of India, New Delhi
3. Brief facts leading to the appeal; I requested CPIO, to supply me :-
 1. Copies of file noting & related correspondence, (Multi Commodity Exchange of India Ltd., (MCX), Mumbai if any, in this subject.
 2. Copy of opinion submitted to the concerned Minister or Ministries.
 3. Copy of legal opinion given by your Department in respect to Publication of Rules & Bye-laws of Multi Commodity Exchange of India Ltd., (MCX), Mumbai also, if any. (copy of application enclosed)
4. This appeal is being preferred against a deemed refusal, CPIO has not supplied me any information/document in this connection, which are the property and record of Ministry of Law & Justice Department, Govt. of India.
5. Prayer or relief sought here in this appeal:- Information sought as explained at item no.3 above be ordered to be supplied to me within the time stipulated under Section 19 of the RTI Act.

Verification

Verified on this 11th April, 2014 that the contents of the appeal are true and correct to the best of my knowledge & belief and nothing has been concealed there from.

Yours faithfully,


(Ashok Kumar Jain)
P-7, Green Park Extension,
New Delhi-110016

- Encl: 1) Copy of RTI Application dated 10.03.2014
2) Copy of RTI reply No.FTS-No.21(251)/2014-IC dated 03.04.2014 of Ministry of Law & Justice, Department of Legal Affairs, Implementation Cell.

467/B.S.L.A.
or S.S.A./14
11/4

21/11/14

A

F.No.9/2/2014-CD
Government of India
Ministry of Finance
Department of Economic Affairs

New Delhi, January , 2014

To

Shri Ashok Kumar Jain,
P-7, Green Park, Extension
New Delhi-110016.

Subject:- Reply to the application under the RTI Act 2005.

Sir,

With reference to your RTI application dated 07.10.2013, received by the undersigned on 23.12.2013 from Shri D.C Devgune, Under Secretary & CPIO, Department of Consumer Affairs vide the OM No. 22/21/2013-IT dated Dec., 13, a copy of the file noting (one page) and correspondence (three pages) are enclosed as desired.

2. In case you are not satisfied with the aforesaid reply, you may prefer an appeal before Sh. Lekhan Thakkar, Appellate Authority and Dy. Secretary (CD), Department of Economic Affairs, Ministry of Finance, North Block, New Delhi within 30 days of receipt of this reply.

Yours faithfully,



(K. N. Mishra)

Under Secretary (CD) and CPIO

Ashok Kumar Jain
F.C.A.

P-7, Green Park Extn.,
New Delhi-110016
Tel: 011-26192964, M-09810031181
e-mail: ashok.jain@yahoo.com

By Fax/Speed Post/Regd.Post

Date: 10.03.2014

To,
~~Shri Inder Kumar (JS&LA)~~ The CPIO
Ministry of Law & Justice,
Govt., of India,
New Delhi

**Sub: Information Required Under the Right to Information Act,
2005-Regarding Department of Consumer Affairs, Government
of India.**

Sir,


I have received copy of file noting from the Ministry of Finance vide its letter no.F No.9/2/2014-CD dated January 2014 New Delhi, (copy of the letter & its enclosed file noting annexed herewith marked-A & B) in which it is stated that "the proposal is already under examination in the Ministry of Law & Justice in another file. This file noting relates to Multi Commodity Exchange of India Ltd., (MCX), Mumbai, regarding publication of Recognition in State Gazette".

Keeping in view of the above letter & file noting as stated above please provide me the following information from your good self under the Right to Information Act, 2005:-

1. Copies of file noting & related correspondence, if any, in this subject.
2. Copy of opinion submitted to the concerned Minister or Ministries.
3. Copy of legal opinion given by your Department in respect to Publication of Rules & Bye-laws of Multi Commodity Exchange of India Ltd., (MCX), Mumbai also, if any.

I am enclosing herewith 3 IPO of Rs.10/- each. One for being mandatory fee & the other Two for cost of information.

Thanking You,
Yours faithfully,


(Ashok Kumar Jain)

- Encl: 1) Copy of letter stated above A & B
2) P.O. of Rs.10/- vide no. 16.F...041967
3) P.O. of Rs.10/- vide no. 16.F...042311
4) P.O. of Rs.10/- vide no. 16.F...042312

FR may please be seen.

This case relates to the reply received from FMC enclosing a copy of the letter dated 1st July 2013 of MCX regarding publication of notification relating to recognition of Multi Commodity Exchange of India Limited (MCX) in the State Gazette

2. The case is explained in page No. 2 for the letter received from MCX which is placed at Flag "X".

Submitted for information please.

29/7/13

US(IT)

The proposal is already under examination in the M/o. Law & Justice in another file.

Very kindly for reference M

Principal *[Signature]*

[Signature]
29/7/13

US(IT)

उपरोक्त आदेश में भारत सरकार के द्वारा ले प्राप्त है, इस विषय में दिनांक 26.09.2003 की अधिसूचना को अगले गजट में प्रकाशित कर गजट की प्रति इस विभाग के द्वारा प्रेषित किया है, यदि अनुमोदन होता है तो FMC को एच.एस. प्रेषित की जा सकती है, अतः MCX अनुमोदन के लिए प्रेषित है।

अ.स. (IT)
09.09.2013

[Signature]
9/9/13

Office of Principal Analyst
(Consular) / 2003
Dy. No. 1767
Date: 29/7/13

P/102
SA 4

F.No. 24/1/2008-IT
Government of India
Ministry of Consumer Affairs, Food & Public Distribution
Deptt of Consumer Affairs
IT Desk

Shastri Bhawan, New Delhi
Dated 27 th September, 2013

OFFICE MEMORANDUM

Subject : Notification dated 5.9.2013 circulated by Cabinet Secretariat as per Note Dated regarding transfer of work in respect of Forward Markets Commission - Transfer of documents relating thereto.

The undersigned is directed to refer to Cabinet Secretariat's Note No. 1/22/2/2013-Cab dated 06.9.2013 circulating therewith a copy of Notification dated 5.9.2013 on the subject mentioned above and to transfer the following documents (In original) to the Department of Economic Affairs for further necessary action at their end.

1. Legal Opinion on the recognition to the Multi Commodity Exchange of India Limited, Mumbai

Kindly acknowledge receipt of the same

This issues with the approval of competent authority

Encls : As above

(D.C. Devgunje)
Under Secretary to the Govt. of India

Secretary,
Ministry of Finance,
Department of Economic Affairs
North Block,
New Delhi

(9)
Copy only.
Not entered.
JDA B.S. 2013
11.10.14 up to (10)
sent file (No. 21/1/2013-IT) to
SOCED) 13/09/14

28/9/14
30/9/2014
USC(D)

Received today from Spl. messenger. may kindly see
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13/02/14
13/02/14
Pl program this
in terms of the
Subject/issue
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USC(D)
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13/12/14
13/12/14

Government of India
Department of Consumer Affairs
(IT Desk)

Shastri Bhawan, New Delhi-110001

Subject: Legal opinion on the recognition to the Multi Commodity Exchange of India Limited, Mumbai.

Department of Legal Affairs may kindly refer to their Note No. FTS No. 2866/LS/13, dated 08.08.2013 on the subject mentioned above and the requisite information are as under:-

- (i) A copy each of the complaints is enclosed.
- (ii) We may intimate that the statement of objects and reasons of the Notification are that the objects of the Notifications was to recognize the MCX, Mumbai on permanent basis to do forward trading in all the commodities in which Section 15 is applicable. The reason to publish the Notification was that it was in the interest of trade and also in the public interest to do so.
- ✓(iii) The specific legal issues are to advise as to whether due to non-publication of the Notification dated 26.09.2003 in the Official Gazette of the State of Maharashtra the operations of MCX from 2003 to 2012 become illegal? If so, what actions can be taken against MCX?
- (iv) The reference is made from the miscellaneous file having lot of other representations on futures trading. Therefore, single file system could not be maintained. However, it was been no reference.
- (v) The matter on the aforementioned litigation do not relate to litigation between Forward Markets Commission (FMC) Vs. Central Electricity Regulatory Commission (CERC).
- (vi) Simultaneously, there is another issue of non-publication of bye laws and rules of MCX before commencing trading in the market. In this regard, a clarification is issued vide FMC/MD-I(PF)/7599, dated 15.5.2013 from FMC enclosed.

2. In view of the above, it may be submitted that Ministry of Law and Justice may kindly advice on the following issues :

- (a) whether due to non-publication of the Notification dated 26.09.2003 in the Gazette of the India, the operations of MCX from 2003 to 2013 become illegal? If so, what actions can be taken against MCX?.
- (b) whether due to non-publication of the bye laws and rules in the Gazette of India, the operations of MCX from 2003 to 2006 become illegal? If so, what actions can be taken against MCX ?.

(D. C. Devgune)

Under Secretary to the Govt. of India
Tel fax No:23387359

Ashok Kumar Jain
F.C.A.

P-7, Green Park Extn.,
New Delhi-110016
Tel: 011-26192964, M-09810031181
e-mail : ashok.jain@yahoo.com

By e-mail/Fax/Speed Post/Regd. Post

To,
Dr.(Smt.) Gita Rawat,
Joint Secretary & Legal Adviser,
Ministry of Law & Justice, Department of Legal Affairs,
Room No.408 'A' Wing, 4th Floor, Shashtri Bhawan,
New Delhi-110001

Date: 15.04.2014

Sub: FIRST APPEAL U/S 19 OF THE RIGHT TO
INFORMATION ACT, 2005

Madam,

On 12.04.2014, I have sent first appeal to you vide Speed Post against order of CPIO of Ministry of Law & Justice, Govt. of India, New Delhi.

In this appeal I have stated that the copy of letter no.FTS-No.21(251)/2014-IC dated 03.04.2014 of Ministry of Law & Justice, Department of Legal Affairs, Implementation Cell is enclosed.

Unfortunately, the same has not been sent along with the appeal. I am sending herewith copy of the Appeal along with this letter under reference.

Kindly treat this as a part of appeal & oblige.

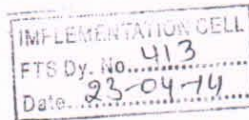
Thanking you,

Yours faithfully,


(Ashok Kumar Jain)

Encl: 1) Copy of Appeal
2) Copy of RTI Application dated 10.03.2014
3) Copy of RTI reply dated 03.04.2014

465/BSC/114
22/4
RTI Section
S. S. S.
22/4/14



Appeal.

By hand/Fax/Speed Post/Regd. Post/Courier

Date: 12.04.2014

To,
Dr.(Smt.) Gita Rawat,
Joint Secretary & Legal Adviser,
Ministry of Law & Justice, Department of Legal Affairs,
Room No.408 'A' Wing, 4th Floor, Shashtri Bhawan,
New Delhi-110001

SUBJECT: FIRST APPEAL U/S 19 OF THE RIGHT TO INFORMATION ACT, 2005

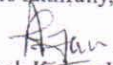
Madam,

1. Name & address of the appellant; : Ashok Kumar Jain, P-7, Green Park Extension New Delhi-110016.
2. Name & address of the Central Public Information Officer against the decision of whom this appeal is being preferred; : CPIO, Ministry of Law & Justice, Govt., of India, New Delhi
3. Brief facts leading to the appeal; I requested CPIO, to supply me :-
 1. Copies of file noting & related correspondence, (Multi Commodity Exchange of India Ltd., (MCX), Mumbai if any, in this subject.
 2. Copy of opinion submitted to the concerned Minister or Ministries.
 3. Copy of legal opinion given by your Department in respect to Publication of Rules & Bye-laws of Multi Commodity Exchange of India Ltd., (MCX), Mumbai also, if any. (copy of application enclosed)
4. This appeal is being preferred against a deemed refusal, CPIO has not supplied me any information/document in this connection, which are the property and record of Ministry of Law & Justice Department, Govt. of India.
5. Prayer or relief sought here in this appeal:- Information sought as explained at item no.3 above be ordered to be supplied to me within the time stipulated under Section 19 of the RTI Act.

Verification

Verified on this 11th April, 2014 that the contents of the appeal are true and correct to the best of my knowledge & belief and nothing has been concealed there from.

Yours faithfully,


(Ashok Kumar Jain)
P-7, Green Park Extension,
New Delhi-110016

- Encl: 1) Copy of RTI Application dated 10.03.2014
2) Copy of RTI reply No.FTS-No.21(251)/2014-IC dated 03.04.2014 of Ministry of Law & Justice, Department of Legal Affairs; Implementation Cell.

SP 30 BARRING 400003
E-2010127048 BTH
Counter No. 09-0001AS-
T-02 CITA RAJAT
DELHI, PIN: 110001
PROFAS-DXL, YEP, T-02, NO. 5



By Speed Post

FTS-No.21(251)/2014-IC
Government of India
Ministry of Law & Justice
Department of Legal Affairs
IMPLEMENTATION CELL

Shastri Bhawan, New Delhi.
Dated 03.04.2014

To

Shri Ashok Kumar Jain,
P-7, Green Park Extension,
New Delhi-110 016.

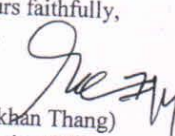
Subject: - Information under RTI Act, 2005.


Sir,

I am to refer to your letter dated 10.03.2014 (received on 10.03.2014) on the subject mentioned above and to say that as per the practice of this Department advices are tendered on the file referred to and same is returned to the concerned Administrative Ministry/Department and form part of their record. Therefore, the requisite information may be obtained from the concerned administrative Department/Ministry.

2. Dr.(Smt.) Gita Rawat, Joint Secretary & Legal Adviser, Ministry of Law & Justice, Department of Legal Affairs, Room No. 408, 'A' Wing, 4th floor, Shastri Bhawan, New Delhi-110001, Tel No. 23384777, is the Ist Appellate Authority. The period of limitation for filing the Ist Appeal is 30 days.

Yours faithfully,


(K. Ginkhan Thang)
Deputy Secretary & Central Public Information Officer
Tel. No.23384706.


G. Rawat
9.4.2014

ANNEXURE-A

FTS No. 1276/14/Adv. A
Department of Legal Affairs
Advice 'A' Section

PUC is an OM FTS 21(251)/2014/C dated 15.03.2014 received on 21.03.2014 from the Implementation Cell forwarding therewith a copy of RTI application dated 10.03.2014 of Shri Ashok Kumar Jain seeking information under the RTI Act, 2005.

2. The Applicant has requested the following information:

- (i) Copies of file noting in related correspondence (Multi Commodity Exchange of India Ltd Mumbai)
- (ii) Copies of Opinion submitted to concerned minister or ministries.
- (iii) Copy of legal Opinion given by our Department in respect to publication of rules and byelaws of (MCX) Mumbai.

3 With regard to information sought by the application, it is submitted that as per the practice of this Department advices are tendered on the file referred to it and same is returned to the concerned administrative Ministry/Department and form part of their record.

4 The above does not appear to be barred under the RTI Act, 2005 and the CAPIO may like to take appropriate action as per the provisions of the RTI Act, 2005.

826
25.3.14

BO
RC
26.03.14

Supdt (L. Adv. 'A')

(Signature)
26.03.2014

Implementation cell

(Signature)
(Lal Chand Dabaria)
Superintendent (Legal)
26.03.2014

B

FR may please be seen.

This case relates to the reply received from FMC enclosing a copy of the letter dated 1st July 2013 of MCX regarding publication of notification relating to recognition of Multi Commodity Exchange of India Limited (MCX) in the State Gazette

2. The case is explained in page No 2 for the letter received from MCX which is placed at Flag "X".

Submitted for information please.

29/7/13

US(17)

The proposal is already under examination in the M/L. Law & Justice is under file.

may kindly refer reference M

29/7/13

Principal Secretary

30/7

US(17)

Office of Principal Secretary
(Consultation)
By No. 1767
Date: 29/7/13

जब आपकी सरकार के पास ले प्राप्त है, यह विभाग ने दिनांक 26-09-2003 की अधिसूचना को अपने गणपत में प्रकाशित कर गणपत की प्रति इस विभाग के द्वारा प्रेषित किया है, यदि अनुमति हो तो इसके MCX के FMC को एक पत्र प्रेषित की जा लाता है, भविष्य अनुमति के लिए प्रार्थना है।

29/7/13
SA A

अ.स.स.स.
09-09-2013
अ.स.स.स.

9/9/13

Ashok Kumar Jain
F.C.A.

P-7, Green Park Extn.,
New Delhi-110016
Tel: 011-26192964, M-09810031181
e-mail: ashok.jain@yahoo.com

By Fax/Speed Post/Regd.Post

Date: 10.03.2014

To,
~~Shri Inder Kumar (JS&LA)~~ The CIO
Ministry of Law & Justice,
Govt., of India,
New Delhi

**Sub: Information Required Under the Right to Information Act,
2005-Regarding Department of Consumer Affairs, Government
of India.**

Sir,

I have received copy of file noting from the Ministry of Finance vide its letter no.F No.9/2/2014-CD dated January 2014 New Delhi, (copy of the letter & its enclosed file noting annexed herewith marked-A & B) in which it is stated that "the proposal is already under examination in the Ministry of Law & Justice in another file. This file noting relates to Multi Commodity Exchange of India Ltd., (MCX), Mumbai, regarding publication of Recognition in State Gazette".

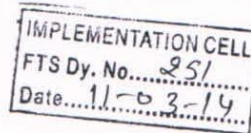
Keeping in view of the above letter & file noting as stated above please provide me the following information from your good self under the Right to Information Act, 2005:-

1. Copies of file noting & related correspondence, if any, in this subject.
2. Copy of opinion submitted to the concerned Minister or Ministries.
3. Copy of legal opinion given by your Department in respect to Publication of Rules & By-laws of Multi Commodity Exchange of India Ltd., (MCX), Mumbai also, if any.

I am enclosing herewith 3 IPO of Rs.10/- each. One for being mandatory fee & the other Two for cost of information.

Thanking You,
Yours faithfully,

(Ashok Kumar Jain)



- Encl: 1) Copy of letter stated above A & B
2) P.O. of Rs.10/- vide no. 16F-041967
3) P.O. of Rs.10/- vide no. 16F-042311
4) P.O. of Rs.10/- vide no. 16F-042312

Dy. No 299

Date 10/3/14

Advice received

4/9/14
10/3/14
10/3/14
10/3/14

21/11/14

A

F.No.9/2/2014-CD
Government of India
Ministry of Finance
Department of Economic Affairs

New Delhi, January , 2014

To

Shri Ashok Kumar Jain,
P-7, Green Park, Extension
New Delhi-110016.

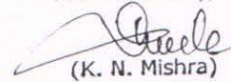
Subject:- Reply to the application under the RTI Act 2005.

Sir,

With reference to your RTI application dated 07.10.2013, received by the undersigned on 23.12.2013 from Shri D.C Davgune, Under Secretary & CPIO, Department of Consumer Affairs vide the OM No. 22/21/2013-IT dated Dec., 13, a copy of the file noting (one page) and correspondence (three pages) are enclosed as desired.

2. In case you are not satisfied with the aforesaid reply, you may prefer an appeal before Sh. Lekhan Thakkar, Appellate Authority and Dy: Secretary (CD), Department of Economic Affairs, Ministry of Finance, North Block, New Delhi within 30 days of receipt of this reply.

Yours faithfully,



(K. N. Mishra)
Under Secretary (CD) and CPIO